

ITEM NO.38

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

IA No. 44259/2020 - EXEMPTION FROM FILING O.T.

IA No. 9647/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Crl) No. 10513/2022 (II)

(IA No. 124825/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Crl) No. 569/2023 (II)

IA No. 205480/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 205477/2022 - EXEMPTION FROM FILING O.T.

IA No. 89285/2024 - INTERIM BAIL

IA No. 205478/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Himanshu Shekhar Tripathi, AOR
Mr. Gaurav, AOR

For Respondent(s)

Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This has been informed by Mr. Gaurav Bhatia, learned senior counsel appearing on behalf of the petitioner No.2-*Dev Mani* that pursuant to interim bail granted to the petitioner No.2 vide order dated 29.04.2024 passed by this Court for a week, now the petitioner No.2 has surrendered on 08.05.2024.

Petitioner shall submit a proof/certificate of surrender within three weeks from today in the Registry.

List the matters on 12.08.2024.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)